

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-654/ND/2021
IA/5824/2023, IA/6460/2023, IA/2392/2024, IA/6448/2023,
IA/6452/2023, IA/6453/2023, IA/6454/2023, IA/722/2024

IN THE MATTER OF:

M/s. Sital Leasing and Finance Ltd

...PETITIONER

Vs.

M/s. Reliable Finance Corpn Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Adv. Mohd Nazim Khan, Mr.
Satyendra Sharma (Liquidator in
Person)

For the Respondent/Corporate Debtor

:Adv. Rander Mohd Asif and Adv.
Mateen Ahmad IA/5824/2023.

ORDER

Due to paucity of time, the matter is adjourned to **23.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)